

BLACK-MARKETEERS

***2196. Shri Dhusiya:** Will the Minister of Commerce and Industry be pleased to state:

(a) how many black-marketeers were arrested in Delhi during the years 1950 and 1951; and

(b) how many of them were prosecuted and sentenced?

The Minister of Commerce and Industry (Shri T. T. Krishnamachari): (a) and (b). A statement is laid on the Table of the House. [See Appendix X, annexure No. 41]

Shri Dhusiya: May I know, Sir, if among these arrests there was any person belonging to any political organisation or any mill owner?

Shri T. T. Krishnamachari: I must confess that when this list was compiled, that idea did not occur to me. Besides, the list that has been furnished to the hon. Member relates to enactments for which my Ministry is not responsible. It is a comprehensive list. I am sorry I cannot give details in regard to the character or employment or political proclivities of the persons who have been charge-sheeted and convicted.

Shri K. K. Basu: Have any of these blackmarketeers been detained under the Preventive Detention Act?

Shri T. T. Krishnamachari: The question, unfortunately, relates to those people who are prosecuted and convicted. It does not include detentions.

Shri Jangde: May I know how many were cloth merchants?

Shri T. T. Krishnamachari: I can only say from the categories of prosecutions:

- (1) Delhi Cloth Dealers Licensing Order: No. of persons arrested—52; No. of persons prosecuted—51; number convicted—28.
- (2) Cotton Textile Control Order: 102 arrested, 100 prosecuted, 48 convicted.
- (3) Yarn Dealers Licensing Order: Three were arrested, three were prosecuted, three were convicted.
- (4) Cotton Textile Control of Movement Order: 54 arrested, 53 prosecuted, 34 convicted. That is for 1950.

I should like to give some figures...

Mr. Speaker: Is it not contained in the statement?

Shri T. T. Krishnamachari: They are all in the statement.

Shri Radha Raman: What is the maximum amount of fine or imprisonment for a blackmarketeer in this connection?

Shri T. T. Krishnamachari: I am sorry, Sir, the figures are not in the statement.

LOK SEWA SANGH

***2198. Shri Balmiki:** Will the Minister of Planning be pleased to state:

(a) the steps Government have taken or propose to take for the establishment of Lok Seva Sangh referred to in the Draft Five Year Plan; and

(b) whether a scheme embodying the constitution, objects, functions etc. of the proposed Sangh has been drawn up and circulated?

The Minister of Planning and Irrigation and Power (Shri Nanda): (a) and (b). Proposals for public co-operation in national development and the formation of the Bharat Sevak Sangh were outlined in a pamphlet published recently by the Planning Commission. It is proposed to constitute in the near future a National Advisory Committee on Public Co-operation.

श्री बाल्मीकी: क्या माननीय मंत्री बतलाने की कृपा करेंगे कि इन लोक सेवकों का चुनाव किस आधार पर किया जायगा ?

श्री नन्दा: अब तक जो ख्याल है वह तो इस पैम्फलेट में बताया गया है, मगर आगे क्या होगा उस का फसला तो जब यह संस्था बनेगी तब होगा ।

श्री बाल्मीकी: क्या केन्द्रीय या प्रांतीय सरकारों द्वारा इन लोक सेवकों को कुछ आर्थिक सहायता भी देने का ख्याल है ?

श्री नन्दा: संस्था को गवर्नमेंट की तरफ से सहायता मिले यह इरादा नहीं है ।

श्री बाल्मीकी: क्या सरकार इस बात का ध्यान रखेगी कि इस संघ में केवल उन्हीं लोगों को स्थान दिया जाय जिन को